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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 1468/94

New Delhi this the 27th of July 1994

Hon'ble Shri J.P. Sharma, Member (J)

Hon'ble Shri B.K. Singh, Member (A)

Shri Surendra Bhakta,
S/o Late Shri Inder Deo Bhakta,
R/o House No. 392, Devli Village,
Delhi

Working as Compounder in CISF Hqs.
New Delhi-110003

... Applicant

(By Advocate: Shri D.R. Gupta)

Vs.

1. Union of India through
Secretary, Ministry of Home Affairs,
North Block, New Delhi.

2. Director General,
CISF,
13 CGO Complex, Lodi Road,
New Delhi.

... Respondents

ORDER (Oral)

Hon'ble Shri J.P. Sharma, Member (J)

The applicant has assailed in this O.A. the order dated 9.5.1994 regarding the pay fixation. The applicant has prayed for the grant of the certain reliefs in para (a) inter alia a direction to the respondents to consider the request of the applicant for change of the designation from compounder to that of Pharmacist in accordance with the Government Policy declared in the year 1955 and to pay the scale of Rs.1350-2200 from 1.1.1986. We have heard Shri D.R. Gupta, the learned counsel for the applicant at a greater length on an earlier occasion. At the time of conclusion of the arguments on that day he wanted more

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Today he
time to supplement the record, and request that the
applicant be permitted to withdraw. The application has
therefore dismissed as withdrawn. The applicant may,
however, seek the remedy if so advised according to law.

B
(B.K. Singh)
Member (A)

J.P. Sharma
(J.P. Sharma)
Member (J)

Mittal

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